

Equitable promotional avenues to the staff of KVS

*667. SHRI PRAVAT KUMAR SAMANTARAY:
SHRI SARADA MOHANTY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Board of Governors of Kendriya Vidyalaya Sangathan in its 56th meeting has decided to constitute a common cadre of non-teaching staff of KVS schools, regional offices and Headquarter offices to improve the efficiency and to provide equitable promotional avenues to the staff; and

(b) if so, the present state of the decision and time schedule for its implementation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir. The Board of Governors of Kendriya Vidyalaya Sangathan has only authorised that the matter be examined by a Committee.

(b) Does not arise.

Extension of incentive scheme for sugar factories

*668. SHRI SURESH KALMADI: Will the Minister of FOOD be pleased to state:

(a) whether it is a fact that Government have received several requests for the extension of incentive scheme for sugar factories, which lapsed on 31st March, 1994; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) Extension of applicability of the Incentive Scheme, 1993 beyond 31.3.1994 is under review.

Three language formula for improving education

*670. SHRI S. MADHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the three languages to be studied under three language formula;

(b) whether English language is compulsory under this formula; and

(c) whether Hindi language is also compulsory under this formula?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Three Language Formula which applies to Secondary Stage of School Education provides the following:—

For Hindi Speaking States

Study of a Modern Indian Language, preferably one of the Southern languages apart from Hindi and English.

For Non-Hindi Speaking States

Study of the regional language apart from Hindi and English.

(b) and (c) Yes, Sir.

चीनी मिलों का आधुनिकीकरण

*671. चौधरी हरमोहन सिंह:

श्री ईश दत्त यादव:

क्या खाद्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश में स्थापित चीनी मिलों के आधुनिकीकरण एवं विस्तार हेतु कोई कार्य-योजना तैयार की है;

(ख) यदि हाँ, तो उक्त कार्य-योजना के अंतर्गत किए गए कार्य का ब्यौरा क्या है; और

(ग) इस संबंध में आगामी वर्ष के लिए केन्द्रीय सरकार की क्या योजना है?

खाद्य मंत्रालय के राज्य मंत्री (श्री कल्पनाच राय) : (क) और (ख) केन्द्र सरकार ने देश में स्थित चीनी मिलों के आधुनिकीकरण तथा विस्तार के लिए कोई कार्य योजना तैयार नहीं की है। तथापि, वर्तमान चीनी एककों के आधुनिकीकरण/पुनर्स्थापन/विस्तार के लिए चीनी विकास निधि से रियायती ब्याज दर पर वित्तीय सहायता उपलब्ध कराई जाती है।

(ग) प्रश्न ही नहीं उठता।

Government land under occupation of Delhi Race Course Club

*672. SHRI SANJAY DALMIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Race Course Club has been occupying Government land on lease;

(b) if so, at what rate, terms and conditions and what is the expiry date of the lease;

(c) what is the existing market rent for similar kind of land on lease and whether the same amount is being charged from Delhi Race Course Club; and

(d) if not, what are the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SMT. SHEILA KAUL): (a) Yes, Sir. The Delhi

Race Course Club is occupying Government land on temporary lease.

(b) The details of land rates, terms and conditions including the expiry date of lease deed is given in enclosed Statement (See below)

(c) and (d) The land rates are notified depending on the utilisation of land. Therefore, the same are notified for residential, commercial purposes. For institutional utilisation different set of rates are prescribed depending on the purpose for which land is used. In this particular case, utilisation of land is for club (recreational) and green (open area). The club is being charged premium at the rate of 25 percent of the institutional rate of Rs. 39 lakhs per acre per annum plus 2.50 percent of premium as annual ground rent in respect of built up area for the period from 1.1.90 to 31.12.94. For green area (open space) the club is being charged annual licence fee @ Rs. 1000 per acre w.e.f. 1.1.85. These were the rates for covered area and green area applicable to such institutes at that time. The present rate chargeable from such institutions are @ 5 per cent of the institutional rate of Rs. 70 lakh per acre for the covered area and Rs. 5000 p.a. per acre or green area (open space). Details of land rates for the allotted for various purposes by the Ministry are given in the enclosed Statement-II

Statement-I

Details of land rates and terms & conditions

The Delhi Race Club is occupying 53.252 acres of land on lease for the period from 1-1-85 to 31-12-94. The rates for covered area and green area are as under:—

(A) Rent for Covered area (2.148 acres)¹

Period	Premium	Annual Ground Rent	Remarks
1-1-85 to 31-12-89	25% of Rs. 6 lakhs per acre	2.50% of the premium	Rs. 6 lakhs was institutional land rate on 1-1-85.
1-1-90 to 31-12-94	25% of Rs. 39 lakhs per acre	2.50% of the premium	Rs. 39 lakhs was institutional land rate on 1-1-90.